

- (b) Statement by Government accepting the above Report.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (i) (a) above.

[Placed in Library. For (a) to (c) *See* No. L.T.4951/16/16]

- (ii) (a) Annual Report and Accounts of the Indira Gandhi Rashtriya Uran Akademi, Fursatganj, Raebareli, Uttar Pradesh, for the year 2013-14, together with the Auditor's Report on the Accounts.

- (b) Statement by Government accepting the above Report.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (ii) (a) above. [Placed in Library. For (a) to (c) *See* No. L.T.4952/16/16]

I. Notifications of the Ministry of Finance

II. Report and Accounts (2014-15) of the IICA, New Delhi and related papers

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI ARJUN RAM MEGHWAL): Sir, I lay on the Table—

- I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under Section 48 of the Foreign Exchange Management Act, 1999:—
 - (1) G.S.R. 465 (E), dated the 28th April, 2016, publishing the Foreign Exchange Management (Transfer or Issue of Security by a Person Resident Outside India) (Third Amendment) Regulations, 2016.
 - (2) G.S.R. 480 (E), dated the 3rd May, 2016, publishing the Foreign Exchange Management (Manner of Receipt and Payment) Regulations, 2016.
 - (3) G.S.R. 504 (E), dated the 12th May, 2016, publishing Corrigendum to Notification No. G.S.R. 1006 (E), dated the 29th December, 2015 in both Hindi and English version.
 - (4) G.S.R. 537 (E), dated the 20th May, 2016, publishing the Foreign Exchange Management (Transfer or Issue of Security by a Person Resident outside India) (Seventh Amendment) Regulations, 2016.
 - (5) G.S.R. 570 (E), dated the 1st June, 2016, publishing the Foreign Exchange

Management (Foreign Currency Accounts by a person resident in India) (Amendment) Regulations, 2016.

- (6) G.S.R. 571 (E), dated the 1st June, 2016, publishing the Foreign Exchange Management (Foreign Exchange Derivative Contracts) (Amendment) Regulations, 2016.

[Placed in Library. For (1) to (6) See No. L.T.5040/16/16]

II. A copy each (in English and Hindi) of the following papers:—

- (i) (a) Annual Report and Accounts of the Indian Institute of Corporate Affairs (IICA), New Delhi, for the year 2014-15, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (i) (a) above.

[Placed in Library. For (a) to (c) See No. L.T.4968/16/16]

- (ii) Statement of Market Borrowings by the Central Government, during the year 2015-16. [Placed in Library. See No. L.T.4969/16/16]

MoUs (2016-17) between the Bharat Electronics Limited (BEL) and various Companies and MoUs (2016-17) between the Government of India and various Companies

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. SUBHASH RAMRAO BHAMRE): Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers:—

- (i) Memorandum of Understanding between the Bharat Electronics Limited (BEL) and the BEL Optronics Devices Limited, for the year 2016-17.
- (ii) Memorandum of Understanding between the Bharat Electronics Limited (BEL) and the BEL-THALES Systems Limited, for the year 2016-17.
- (iii) Memorandum of Understanding between the Government of India (Ministry of Defence, Department of Defence Production) and the Bharat Electronics Limited (BEL), for the year 2016-17.

[Placed in Library. See No. L.T.5041/16/16]